

C.P.C

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (DB) No. 71 of 2020

With

I.A. No. 974 of 2020

I.A. No. 3045 of 2020

Vinit Agarwal alias Vineet Agarwal Appellant

Versus

Union of India through the National Investigating Agency

..... Respondent

With

Cr. Appeal (DB) No. 117 of 2020

With

I.A. No. 1187 of 2020

I.A. No. 3049 of 2020

Amit Agarwal @ Sonu Agarwal... Appellant

Versus

Union of India through the National Investigation Agency

..... Respondent

With

Cr. Appeal (DB) No.119 of 2020

With

I.A. No. 1186 of 2020

I.A. No. 3047 of 2020

Mahesh Agarwal Appellant

Versus

Union of India through National Investigating Agency

..... Respondent

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellant

M/s. S.D. Sanjay (Sr. Advocate), Sumeet Gadodia,
Advocate [in Cr. A. (DB) No. 71/2020]

For the Appellant

M/s. Indrajit Sinha, Vikrant Sinha, Sneha Singh,
Advocates [in Cr. A. (DB) No. 117/20]

For the Appellant:

M/s. Indrajit Sinha, Nitesh Rana, Vikrant Sinha,
Sneh Singh, Sumer Boparai, Advocates [in Cr. A.
(DB) No. 119/20]

For the Respondent-NIA:

Mr. Rohit Ranjan Prasad, Spl. PP, NIA (in all cases)

Oral Order

06/Dated: 31.07.2020

- 1) With consent of the parties, hearing of this matter has been done through video conferencing. They have no complaint about any audio and video quality.
- 2) These cases were directed to be listed on 14th July, 2020, but due to sanitization work in the Court's premises, the cases remained stand-over. With consent of the parties, these cases have been listed today i.e. 31.07.2020.

- 3) It has been urged on behalf of the appellants to fix 13th of August, 2020 as the date of hearing as they are not in position to argue today since their respective senior advocates would have to join from Delhi.

Mr. Rohit Ranjan, learned counsel appearing on behalf of the respondent-NIA raises no objection to that as Mr. Vikramjit Banerjee, learned Additional Solicitor General has to argue on behalf of NIA who is also not available today. He submitted that any date of hearing would be acceptable to him save and except Monday and Friday.

- 4) As prayed by the parties, let these matters be listed on 13th August, 2020.
- 5) Further, considering the present scenario i.e., Covid-19 pandemic, it would be apt to extend the interim order passed by the Full Bench of this Court vide order dated 07.04.2020, up-to 17th of August, 2020 or till the concerned case is taken up for hearing by the concerned Court or Bench.

Ordered accordingly.

It is clarified that in view of the aforesaid extension of interim order, in case of any urgency in the matter, the aggrieved party would be at liberty to approach the Court as may be advised.

Let necessary communication be made in this regard as per the order of the Full Bench dated 07.04.2020.

- 6) However, the interim relief granted in these appeals shall continue till the next date of hearing fixed in these cases, i.e, 13th of August, 2020.

Sd/-
(Dr. Ravi Ranjan, C.J.)
Sd/-
(Sujit Narayan Prasad, J.)

True Copy


Secretary